

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1316/(MAH)/2017 Ivn.P. No.18,19,20/2017

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

State Bank Of India

V/s.

Orbit Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNA | ATURE |
|--------|--|-----------------|------------|-------|
| 5 | Adv. Robit Grupta a/w Adv Sonam More | Counsel. | Long | Jhy. |
| | P/b. Adv. Cririn N. Pand for the financial Creditor. (SBI) | | | |
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| | Appin No. 18, 19 and 20/2017 M | | | |
| 5 | • | Menra | COUNCI S | 7. W |
| ر | 5) Rukhsas. S Raval Sha Interveness | hf co. | Advocati | |

5) Ranbir Singh also Nupur Mukherjue and Armaan.

i/b 4/s N.N.

Vaishnawa L.Co.

for Interenor

Mrs. Faolma

Bhatt

Annaan Grewnl

ORDER C.P. No. 1316/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. Intervention Applications are to be heard.
- The Learned Counsel from the side of the Official Creditor State Bank of India present.
- The Learned Representatives from the side of the Intervention Petitioners are also present.
- 5. The Learned I Counsel from the side of the Corporate Debtor is also present.
- 6. It is informed that the matter is subjudice before the Hon'ble High Court,
- However by consent seeking adjournment on the ground that because in the Hon'ble High Court the date fixed for hearing is 18.09.2017.
- 8. Some more applicants want to be interveners, liberty is granted to file respectively their Applications before the NCLT.
- 9. The admissibility of the Applications of Interveners is also to be taken up on the next date of hearing.
- Now listed for hearing on 21.09.2017 as consented by both the sides.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 12.09.2017. Sd/-

M.K. Shrawat Member (Judicial)